

FIR NO.- 011213/20

PS- ANAND PARBAT

u/s 379/411 IPC

Bail application filed on behalf of accused/applicant Shankar s/o Brij mohan taken through cisco webex .

Present :- LD APP for state through cisco webex

IO in court joined through cisco

Sh Sanjeev Sarkar , LD Counsel of accused /applicant through cisco

Reply of bail application filed by IO perused .

LD Counsel for accused submitted that accused was falsely implicated in this case . He further submitted that chargsheet in this case has been filed and interrogation has been completed therefore no purpose would be served by keeping accused in JC .

Per contra LD APP submitted that accused is a habitual offender involved in several other cases . He further submitted that recovery in this case has been effected from accused .He further submitted that accused be not granted bail keeping in view antecedent of accused . Bail was also opposed through reply filed by IO by submitting that accused if released may threaten witnesses however ground or basis for so not mentioned .

Submission of both sides heard

In the case in hand chargsheet has been filed . interrogation is not required . Accused is in JC since 13.06.2020.In the view of court no purpose would be served by keeping accused in JC as purpose of arrest and custody during investigation is not punitive but to facilitate investigation . Accused in present case has been formally arrested and alleged recovery has been effected and investigation has been completed . keeping in view fact that chargsheet has been filed and accused is not required for investigation purpose accused is admitted

to bail subject to furnishing of bail bond in sum of RS 15000/ (Fifteen thousand) along with one surety of like amount . Below mentioned conditions are also imposed upon accused /applicant :-

1. Accused / applicant shall not commit an offence similar to the offences of which he is accused or suspected of the commission of which he is suspected
2. Accused /applicant shall not directly or indirectly make any inducement ,threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such Facts to the court or tamper with evidence .
3. Accused / applicant shall attend in court on each and every date of hearing unless otherwise directed by court

Bail application disposed of accordingly . copy to LD counsel of accused /applicant.

Rakesh Kumar
MM05,West District
Tis Hazari court,Delhi